

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) The Restaurant was put up by M/s. Maharani Restaurant in which some of the Directors of the Claridges Hotel were partners.

(b) to (d). M/s. Maharani Restaurant have informed that their accounts are under finalisation and audit for submission to the Reserve Bank of India. As such no information is available regarding the extent of profit made. The firm, however, have repatriated to India Rs. 6.1 lakhs in foreign exchange against a remittance of Rs. 2.52 lakhs from India to Japan.

Violation of Foreign Exchange Regulations by Nawab and Begum of Rampur

7774 SHRI ZULFIQUAR ALI KHAN: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 6126 on the 28th July, 1971 and state :

(a) whether in view of the inordinate delay in the matter of finalisation of matters relating to violation of Foreign Exchange Regulations by the Nawab and Begum of Rampur, Government propose to take prompt steps to expedite action in the matter ; and

(b) if so, by what time it would be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). The examination of the case is being expedited.

It would not however be possible to indicate the time by which the finalisation of the case will be completed.

12 hrs.

MR. SPEAKER : The papers to be laid.

श्री अन्नापाल शंखानी (हाथरस) : अध्यक्ष, महोदय, राजस्थान के दो जिलों, जयपुर और अलवर में अछूतों के साथ बड़ा जुल्म हो रहा है।

इस सम्बन्ध में मैं आपको एक पत्र भी लिख चुका हूँ...

अध्यक्ष महोदय : मैंने उसकी इजाजत नहीं दी है।

श्री बी० पी० नौर्य (हापुड़) : गेड्यूरह कास्ट्रज के लोगों पर जुल्म होता है चाहे वह मुजफ्फर नगर के जाट करें या राजस्थान के ठाकुर करें, लेकिन आप कभी ध्यान-प्राकर्षण प्रस्ताव स्वीकार नहीं करते। जयपुर में बहुत से घर उन लोगों के उजाड़ दिये गये हैं।

MR. SPEAKER : There is no Call Attention on it. I asked the Member. He has not given it.

श्री बी० पी० नौर्य : केन्द्र का अधिकार हो जाता है उनकी रक्षा करने का। कभी भी प्रश्न उठता है तो उसको प्राप टाल देने हैं। (बय-बान) इस समस्या को प्रापको इस तरह से टालना नहीं चाहिए।

MR. SPEAKER : I cannot allow it here

You are speaking without my permission. Nothing will go on record.

श्री अन्नापाल शंखानी : **

12.01 hrs.

RE : REPATRIATION OF INDIAN EMBASSY STAFF FROM DACCA

SHRI S. M. BANERJEE (Kanpur) : With your permission, Sir, under Rule 377, I want to raise a very important question.

You must have read in today's papers that there is going to be repatriation of staff in the Indian Deputy High Commission in Dacca. I would like to quote what is said in the paper :

"The staff of the Indian Deputy High Commission in Dacca is now likely to be back in the Capital on 12 August— if Pakistan does not raise last minute

objections and sticks to the agreement that has been brought about through the good offices of the Swiss Government."

We are very much pained to read this that there might be a last minute objection raised by Pakistan. You know our Deputy High Commissioner and the staff in Dacca are interned since April, 1971. Since the Prime Minister is here and, fortunately, she is going to be here for another 2 or 3 minutes, I would request you to ask the Prime Minister or the Home Minister to make a statement that our staff in Dacca will return safe and that no last-minute objection is going to be raised by Pakistan. We are all worried about our staff there. May I request the Prime Minister, through you, to say something on that.

MR. SPEAKER : Papers to be laid on the Table.

SHRI S. M. BANERJEE : She has not replied.

MR. SPEAKER : You cannot expect that just immediately I should convey it.

SHRI S M BANERJEE : You did not say that you will direct them to make a statement sometime later.

MR. SPEAKER : If I had to say no, I would have said no. You wait for some-time. The papers to be laid,

12.04 hrs.

PAPERS LAID ON THE TABLE

PAPERS UNDER COMPANIES ACT, 1956

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :

- (1) (i) Review by the Government on the working of the Elec-

tronics Corporation of India Limited, Hyderabad for the year 1969-70.

- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—860/71.]
- (2) (i) Review by the Government on the working of the Uranium Corporation of India, Limited, Jaduguda (Bihar) for the year 1969-70.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda (Bihar), for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT—861/71.]

NOTIFICATION UNDER MYSORE MOTOR VEHICLES TAXATION ACT, 1957

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy of Notification No. S.O. 1172 (Hindi and English versions) published in Mysore Gazette dated the 1st July, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957 read with clause (c)(iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT—862/71.]

STATEMENT OF DECISIONS ON CERTAIN RECOMMENDATIONS OF A.R.C.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a statement (Hindi and English versions) of decisions of Government on certain recommendations of the Administrative Reforms Commission in its